

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 193 of 2018**

**IN THE MATTER OF:**

**B. Sudhakar Reddy & Ors.**

**...Appellants**

**Vs**

**B. Manpal Reddy & Ors.**

**...Respondents**

**Present:**

**Appellants: Mr. R. V. Yogesh, Mr. A. Venkat Reddy and Ms. Snigdha Singh, Advocates.**

**Respondent: Mr. Divyanshu Rai, Advocate for R-1 and R-2.**

**Mr. M. L. Sharma, Advocate for R-4 & R-5.**

**Mr. Rhythm B, Advocates for R-9.**

**Mr. Sanjib K. Mohanty, Sr. Panel Central Govt. Counsel with Mr. Amit Acharya, Advocates for R-7, R-8 and R-10.**

**ORDER**

**19.09.2019:** Mr. Sanjib K. Mohanty, Sr. Panel Central Govt. Counsel representing Respondent Nos. 7, 8 and 10 made statement at Bar regarding adopting the stand taken by Respondent No. 9.

Heard further arguments advanced by Mr. R. V. Yogesh, learned counsel for the Appellants. Hearing remained inconclusive.

Post the appeal for further hearing on **5<sup>th</sup> and 6<sup>th</sup> November, 2019 at 12:00 Noon.**

**(Justice Bansi Lal Bhat)  
Member (Judicial)**

**(Mr. Balvinder Singh)  
Member (Technical)**

**am/nn**